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योग्यताम्रों में से एक योग्यतः यह है कि उसके पास कोयला बान विनियम, 1957 के अधीन प्रथम या दितीय श्रेणी प्रबन्धक का अक्षमता प्रमाण-पत्न होना च हिए। तीन "ग" श्रेणी बचाव के द्रों में, जिनके अनुदेशक भध्यक्ष होते हैं, केन्द्रीय हायला खान बचाव केन्द्र समिति ने ऐसे ग्रादेशक तैनात किये हैं जिनके पास कायल व : विनियम, 1957 के अधीन स्वीकृत योवरमैन प्रमाण-पत्न था। समिति को "ग" श्रेणी बच व केन्द्रों में ऐसे अनुदेशक तैना त करने की सलाह दी गई है जिनके पास नियम 17 के अधीन निर्घारित योग्यतायें हों। "ग" श्रेणी बचाव केन्द्रों में तैनात अनुदेशकों को कोई अति-रिंक्त पारिश्रमिक प्रदान नहीं किया गया। कोयला खान बचाव नियम, 1959 के तियम 17 में निर्धारित योग्यतायें रखने वाले अनुदेशकों को "ग' श्रेणी बचाव केन्द्रों में तैनात न करने के लिये मुद्रावजा देने का प्रश्न नहीं उठता ।

Manufacture of colour TV

2652. SHRI SANTOSH KUMAR SAHU:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that an indigenous know-how with regard to manufacture of il cm. colour TV has been developed in the country; and
- (b) if so, whit are the details in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. S.\NJEEVI RAO): (a) and (b) According to information available with the Department of Electronics, the Central Electronics Engineering Research Institute (CEERI), U. 1'. Electronics Corporation and Electronics Corporation of India Limited 1 ave developed colour T.V. receivers of 51 cm screen size. However, these receivers have yet to be tested for c immercial worthiness.

Annual progress report of the 20-Point **Programme**

2653. SHRI GULAM MOHI-UD-DIN SHAWL: SHRi SYBD SHAHABUD-DIN:

Will the Minister of PLANNING be pleased to state;

- (a) whether the Planning Commission propose to place before the Parliament an annual progress report in respect of each item of the new 20-point programme; and
- (b) what is the total proposed outlay on each item of the programme under the current plan including the States sector as well as its year-wise break-up?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) The matter will be considered in due course.

(b) The provision for the various items of the 20-Point Programme in the States for 1982-83 would be known only after all state Governments have presented their budgets for that year in the State Legislatures. Provisions for subsequent years would be determined at the time of the formulation of the Annual Plan_s for those years.

2654. {Transferred to the23rd March, 1982].

New formula to liqiriate overdrafts o* States

2655. SHRI N.P. CHENGALRAYA NAIDU; Will the Minister of PLAN NING be pleased to refer to answer to Starred Question 234 given in *he Rajya Sabha on the 9th March, 1982

(a) whether Planning Commission and the Finance Ministry have evolved any new formula to liquidate